

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 1**  
**IB- 19/(ND)/2021**

**IN THE MATTER OF:**

R B Enterprises  
Vs.  
Radha Kishan Gobind Ram Ltd.

....**Applicant**

....**Respondent**

**Order under Section 9 of IBC.**

**Order delivered on 14.01.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant : Ms.PrachiJohri, Adv.  
Ms.ReevaGujraj, Adv.  
For the Respondent :

**ORDER**

Learned Counsel Mr. Jain, appearing for the Corporate Debtor accepts notice and states that Vakalatnama has already been filed. Learned Counsel for the Corporate Debtor undertakes to file reply within two weeks, with copy in advance to the other side. Rejoinder, if any one week thereafter, with copy in advance to other side.

List on 16.02.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**